

(b) The local authorities were responsible for the arrangements.

(c) It has been decided to appoint a Commission of Inquiry under the Commissions of Inquiry Act.

(d) The State Government have granted relief of Rs. 1,000 to each of the families of the victims of the stampede.

Fertilizer Plant in Madras

5177. Shri Madhu Limaye:
 Shri Indrajit Gupta:
 Shri M. Rampure:
 Shri Firodta:
 Shri Baswant:
 Shri Vishwa Nath Pandey:
 Shri D. C. Sharma:
 Shri Shree Narayan Das:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) the terms for the setting up of a fertilizer plant with foreign collaboration in Madras; and

(b) whether these terms differ from the terms in respect of other foreign collaboration agreements in the matter of fertilizer plants?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) and (b). Negotiations are in progress with M/s. Amoco India Incorporated and the terms of collaboration for setting up a fertilizer plant at Madras have not yet been finalised.

Extension of Service of Senior Officers

5178. Shri Mohammad Elias:
 Dr. Ramen Sen;
 Shri S. M. Banerjee:

Will the Minister of Home Affairs be pleased to state:

(a) the principles in defining 'public interest' in the matter of granting extensions of service or giving re-employment to senior officers of the Central Government beyond the age of superannuation of 58 years and whether such principles have been intimated to the recommending authorities; and

(b) whether the principles referred to in part (a) above are applicable to Indian Army Generals who usually retire at the age of 58 years even during emergency?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Instructions have been issued to the Ministries/Departments to the effect that the overriding consideration for grant of extension of service of re-employment is that it must be clearly in the public interest. One of the following two other conditions has also to be satisfied:—

- (i) that other officers are not ripe enough to take over the job; or
- (ii) that the retiring officer is of outstanding merit.

(b) The grant of extension/re-employment to Indian Army Generals is not regulated by the instructions issued by the Ministry of Home Affairs.

Superannuation age in Public Undertakings

5179. Shri Mohammad Elias:
 Dr. Ramen Sen:
 Shri S. M. Banerjee:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that most of the Government of India Undertakings and other public sector concerns under the Central Government are either giving extensions or re-employing many senior officials beyond the prescribed age of superannuation of 58 years even upto the age of 65 years in many cases;

(b) if so, the number of such persons; and

(c) the reasons therefor?

The Minister of State in the Ministry of Home Affairs and Minister of